

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:439
ANSWERED ON:20.11.2009
VIOLATION OF FREE EDUCATION NORMS BY SCHOOLS
Rawat Shri Ashok Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether number of schools are not complying to the rules of providing free seats to children belonging to economically weaker sections, and are violating the norms on which land was allotted to them on concessional rates by Delhi Development Authority;
- (b) if so, the list of such schools;
- (c) the action taken by the Government against such schools; and
- (d) the preventive measures taken by the Government to check such misuse?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (d) Yes, Madam. Government of National Capital Territory of Delhi (GNCTD) has reported that out of 394 Schools which were given land at concessional rate, three schools are not providing any information about compliance of the freeship quota. GNCTD has further reported that show cause notice has been issued to these three schools under the Delhi School Education Act & Rules, 1973, and that 139 other schools which have partially complied freeship quota have also been asked to explain why they are not complying it. A list containing the names of the three schools which are not providing any information and 139 schools partially complying with the freeship quota is annexed.